



## The Andhra Pradesh College Service Commission (Repeal) Act, 2001

Act 17 of 2001

**Keyword(s):**

Chairman, Chancellor, College, Constituent College, Government College, Government Sponsored College, Governor, Medical College, Member, Principal, Secretary

**DISCLAIMER:** This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

## ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS, Etc.

The following Act of the Andhra Pradesh Legislative Assembly received the assent of the Governor on the 22nd April, 2001 and the said assent is hereby first published on the 25th April, 2001 in the Andhra Pradesh Gazette for general information:-

ACT No. 17 OF 2001.

AN ACT TO REPEAL THE ANDHRA PRADESH COLLEGE SERVICE COMMISSION ACT, 1985.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the fifty-second year of the Republic of India as follows:-

1. (1) This Act may be called the Short title and commencement. Andhra Pradesh College Service Commission (Repeal) Act, 2001.

(2) It shall come into force in such date as the State Government may, by notification, appoint.

2. (1) The Andhra Pradesh College Repeal of Act 13 of 1985. Service Commission Act, 1985 is hereby repealed.

(2) Upon such repeal,-

(a) The Andhra Pradesh College Service Commission established under section 3 of the said Act shall stand abolished and all institutions together with the staff under the control of the Commission shall be transferred to such authority as the Government may, by notification in the Andhra Pradesh Gazette, specify;

(b) all obligations and liabilities incurred, all contracts entered into, all matters and things engaged to be done by the Commission shall be deemed to have been incurred, entered into, or engaged to be done by, with or for the authority specified under clause (a);

(c) all property, movable and immovable and all interests of whatsoever nature and kind therein invested in the Commission shall with all rights of whatsoever description used, enjoyed or possessed by the Commission vest in the authority specified under clause (a);

(d) all rates, fees, rents and other sums of money due to the Commission shall be deemed to be due to the authority specified under clause(a); and

(e) all suits, Prosecutions and other legal proceedings instituted or which might have been instituted by or against the Commission may be continued or be instituted by or against the authority specified under clause(a).

K.G. SHANKAR,  
Secretary to Government,  
Legislative Affairs &  
Justice, (F.A.C.),  
Law Department.

**STATEMENT OF OBJECTS AND REASONS**

The Andhra Pradesh College Service Commission was established based on the recommendations of the Three Man Committee headed by Justice P. Jaganmohan Reddy. The main object of the Commission was to streamline the procedure of selection of talented teaching staff of Government Degree and Junior Colleges as well as Private Degree and Junior Colleges in the State. Subsequently the Commission was divested with the selection of teaching staff of private colleges but entrusted the work of selection to the posts of teachers faculty positions in Government Polytechnic Colleges in the State. At present the College Service Commission is functioning as a recruiting agency to make direct recruitment to posts of teaching staff under the purview of Government Degree/Junior and Polytechnic Colleges and functioning as Departmental Promotio Committee for making recruitment under the method of recruitment by transfer i.e., on promotion in the respective cadres coming under the teaching staff. In addition to the above recruitment, with the accreditation of the University Grants Commission, Government have entrusted the responsibilities of conducting the National Eligibility Test for awarding lecturership and University Grants Commission Scales. This test, under the name of State Level Eligibility Test, is now being held twice a year as per the norms prescribed by University Grants Commission from time to time. In

order to avoid duplication of work discharged by A.P. Public Service Commission and A.P. College Service Commission in recruitment of Government staff, it is proposed to abolish the College Service Commission by repealing the A.P. College Service Commission Act, 1985 and to save the expenditure incurred on payment of salaries and allowances to the members and staff of the Commission.

This Bill seeks to give effect to the above decision.

**KARANAM RAMACHANDRA RAO,**  
Minister for Higher Education.